IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Writ Jurisdiction)
W.P.(C) No. 1670 of 2008
……..

Jamshedpur Utilities and Services Company
(Properly known as 'JUSCO') …. ..... **Petitioner**

Versus

The State of Jharkhand & Others …. ..... **Respondents**

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)
…….....

For the Petitioner : Mr. Gaurav Abhishek, Advocate
For the State :

.....

08/08.09.2021.

It has been submitted by learned counsel, Mr. Gaurav Abhishek that arguing counsel, Mr. Rajiv Ranjan has been given responsibility of the post of Advocate General, as such, he cannot contest the case against the State of Jharkhand though learned counsel, Mr. Gaurav Abhishek has submitted that he has taken instruction from the client about the final order passed in the case on 07.11.2009 by the State, but to ascertain the fact matter may be listed on 15.09.2021.

Put up this case on 15.09.2021.

(Kailash Prasad Deo, J.)

Jay/-